

Bapusaheb Parulekar to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto *vice* Shri Ratansinh Rajda resigned”.

MR. DEPUTY SPEAKER : The question is :

“That this House do appoint Shri Bapusaheb Parulekar to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto *vice* Shri Ratansinh Rajda resigned”.

The motion was adopted.

12.29 hrs.

**JOINT COMMITTEE ON OFFICES
OF PROFIT**

**Recommendation to Rajya Sabha to elect
Members**

SHRI GULSHER AHMED (Satna) :
Sir, I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single

transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri Lakhani Singh, Dinesh Goswami and Robin Kakati from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

MR. DEPUTY SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Sarvashri Lakhani Singh, Dinesh Goswami and Robin Kakati from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

12.30 hrs.

**PUNJAB COMMERCIAL CROPS
CESS (AMENDMENT) BILL**

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Mr. Deputy Speaker, Sir, the Commercial Crops Cess Act, 1974, imposing a cess on crops of chillies, cotton, mustard seeds, potatoes, rape (sharshaf, taramira, toria), sugarcane, tomatoes, orchards and vine-yards, at the rate of Rs. 6/- per acre on irrigated land, and Rs. 3/- per acre on unirrigated lands, was enacted for five years from kharif crop of agricultural year 1974-75 to rabi 1978-79 in order to meet the